

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 232/MP/2024**

Subject : Petition under Sections 66 and 79 of the Electricity Act, 2003 read with Regulations 4, 10 and 18 of the Central Electricity Regulatory Commission (Terms and Conditions for Renewable Energy Certificates for Renewable Energy Generation) Regulations, 2022.

Petitioner : Tadas Wind Energy Limited (TWEL).

Respondent : National Load Despatch Centre and Ors.

Date of Hearing : **11.3.2025**

Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member  
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Hemant Singh, Advocate, TWEL  
Shri Nehul Sharma, Advocate, TWEL  
Ms. Lavanya Panwar, Advocate, TWEL  
Shri V M Kannan, Advocate, KPTCL  
Shri Shahbaz Hussain, Advocate, KPTCL  
Shri Stephania Pinto, Advocate, KPTCL  
Shri Sumanth Gowga, Advocate, KPTCL  
Shri Harimohana N., Advocate, KPTCL  
Shri Alok Mishra, NLDC  
Shri Gajendra Sinh, NLDC

**Record of Proceedings**

At the outset, the learned counsel for the Petitioner prayed for an adjournment in the matter. Learned counsel for the Respondent, KPTCL, however, pointed out that the parties are yet to file their written submissions, and accordingly, both sides may be permitted to file their advance written submissions in the matter.

2. Considering the request of the learned counsel for the Petitioner, the Commission adjourned the matter. The Commission further permitted the parties to file their respective advance written submissions in the matter within two weeks with a copy to the other side.
3. The Petition will be listed for hearing on **8.5.2025**.

**By order of the Commission**  
**Sd/-**  
**(T.D. Pant)**  
**Joint Chief (Law)**